PATNA HIGH COURT
NOTICE

It is for general information that existing Rule 10 of Chapter XXIV- D, Part-V, Patna High Court Rules 1916 (Fifth Edition) under the caption ***"Registration of Advocates as Advocates-on-Record of the Patna High Court Rules"*** has been substituted with the following rule :-

"Those advocates who, on the date of the notification of these rules, are already enrolled as advocates in the Bihar State Bar Council and members of any of the three associations of this Court or practicing in any court/tribunal and a member of any bar association within a radius of ten kilometers from the seat of Patna High Court and fulfill the condition of Rules 5 and 6 above shall be entitled to be registered as Advocates- on-record, being at par with the aforesaid three associations, without having appeared in the Advocates on record examination; provided that the said advocates within a period of one month from the date of notification of this Rule, apply before the Registrar giving all the details mentioned above in Rules 5 and 6, so that it may be verified and recorded."

Learned Advocates who have already submitted their applications in the light of existing Rule-10 may not apply afresh and only those Advocates who come within the purview of the substituted Rule-10 may now apply.

By Order of the Court

Dated the 08th March, 2010
Admn.(Rules)

Registrar General